

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Re:forms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

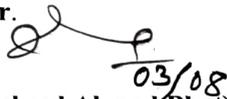
No: FD/Leg/53/2021-03 dated: 03 -09-2021

GOVERNMENT ORDER NO:-484 JK (LD) of 2021
DATED:- 03 - 08 - 2021

Sanction is hereby accorded to the appointment of Mrs Firdousa Jan, Under Secretary to Government, Finance Department as Officer In Charge Litigation(OIC) in case titled Parvez Ahmad Nengroo Vs UT of J&K & Ors. bearing LPA No. 168/2020 in OWP No. 470/2020 pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.


(Khursheed Ahmad Bhat)
Additional Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 03 - 08 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner, Finance Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.